



**Central Administrative Tribunal
Principal Bench, New Delhi**

**O.A. No. 1212/2020
M.A. No. 1494/2020**

This the 03rd day of March, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

JAI PRAKASH SINGH, aged about 61 years, Group 'A'

S/o Shri Brinda Prasad Singh

Retired FINANCIAL ADVISOR, PPV&FRA, (S-2),

A Block NASC Complex, DPS Marg

(Opposite TODAPUR Village), New Delhi-110012

(Under Department of Agriculture ,

Co-operation & Farmers Welfare,

Ministry Of Agriculture, Krishi Bhawan,

Rajendra Prasad Road, N.D.-110014

R/o H. No. 834-P, Sector-43,

Near Galaxy Apartment,

Golf Course Road, GURUGRAM,

Haryana-122009.

...

Applicant

(through Sh. A.K. Bhakt, Advocate)

Versus

1. Union of India,
Through Secretary,
Government of India,
Department of Agriculture , Co-operation & Farmers
Welfare(DOAC&FW) under Ministry of Agriculture &
Farmers Welfare, KRISHI BHAWAN, Rajendra Prasad
Road, New Delhi-110014.
2. THE CHAIRPERSON,
PROTECTION OF PLANT VARIETIES &
FARMERS RIGHTS AUTHORITY (PPV&FRA),
S-2,A Block, NASC Complex ,
DPS Marg(Opposite TODAPUR VILLAGE),
New Delhi.-110012.



3. The Registrar General
Protection of Plant Varieties and Farmers Right Authority, NASC Complex,
DPS Marg (Opposite TODAPUR VILLAGE),
New Delhi.-110012.
4. The Registrar & In-charge (Admn.)
PPV&FRA under Department of Agriculture,
Co-operation & Farmers Welfare (DOAC&FW),
S-2,A Block, NASC Complex ,
DPS Marg (Opposite TODAPUR VILLAGE),
New Delhi.-110012. ... Respondents

(through Sh. Gyanendra Singh, Advocate)

ORDER (Oral)

Justice L. Narasimha Reddy, Chairman:

The applicant was imposed the punishment of removal from service. Aggrieved by that, he availed the remedy of appeal. The Appellate Authority modified the order of punishment to the one of stoppage of increments for some period. This OA is filed challenging the said order.

2. Today, when the OA is taken up, learned counsel for the applicant brought to our notice that his client filed a review, not satisfied with the order of appellate authority, and accordingly he seeks permission of the Tribunal to withdraw the OA, with liberty to pursue the remedy of review.



3. Permission is accorded. The OA is dismissed leaving it open to the applicant to pursue the remedy of review, in accordance with law.

Pending MA shall also stand disposed of.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

/pj/ns/ankit/akshaya/